

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH



RA No.11/2005  
in  
OA 704/2004

New Delhi, this the 13<sup>th</sup> day of January, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S. K. Malhotra, Member (A)

Tejpal Singh Mann  
TGT, Govt. Boys Sr. Secondary School No.1,  
Shakti Nagar, Delhi – 110 007. ...Applicant.

**Versus**

1. Govt. of NCT of Delhi.  
Represented by Director, Directorate of Education  
District-North, Lucknow Road, Delhi-110054.
2. Director of Education, Old Secretariat, Delhi – 110054.
3. Deputy Director of Education, District-North,  
Lucknow Road, Delhi – 110054.
4. Principal Govt. Boys Sr. School No.1,  
Shakti Nagar, Delhi-110007.

.... Respondents

**O R D E R (By circulation)**

**By Hon'ble Mr. S.K. Malhotra:**

The original applicant Shri Tejpal Singh Maan has filed this application seeking review of the order dated the 7<sup>th</sup> December, 2004 in OA No.704/2004, which pertains to fixation of his pay.

2. We have gone through the Review Application and find that it is mis-conceived. All the relevant rules and regulations were taken into consideration, along with the entire material on record and the submissions made on behalf of the parties and a conscious decision was taken while passing the order dated 7.12.2004. In the Review Application, the applicant has tried to interpret the rules according to his own opinion and has not pointed out any mistake, as such, which is apparent on the face of record. As such, the provisions of Rule-1 of the Order XLVII of the Code of Civil Procedure, 1908 are not attracted in this case. In fact, by filing this Application, he has sought to reopen the

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matter on merits, which is also not permissible under the rules. Accordingly, the application does not call for a review of the decision already taken.

3. The Review Application is accordingly dismissed without any notice to the respondents.

*Malhotra*  
(S.K. Malhotra)  
Member (A)

*Aggarwal*  
(V.S. Aggarwal)  
Chairman

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